

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

109. IA/3184/2024 In C.P. (IB)/120(MB)2023

IN THE MATTER OF

Global Wind Infrastructure And Services private Limited ... Petitioner
Vs
Triumvirate Sons Enterprises Private Limited ... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 21.06.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Counsel for the applicant

For the Respondent: None present

ORDER

IA 3184/2024 – Notice of Motion. Registry as well as Applicant are directed to serve the notice to the Respondent. The Applicant shall file service affidavit along with copy of notice sent to the Respondent, original postal receipt, track report/acknowledgement, email etc., at least two days before the next date of hearing. Registry is also directed to submit service report along with copy of notice sent to the Respondent, postal receipt, track report/acknowledgement.

Upon service, the Respondents are directed to file reply before the next date of hearing, by serving an advance copy to the Counsel for the Applicant.
Adjourned to **18.07.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Manish Tiwari/